

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:3844

ANSWERED ON:22.08.2005

CHILD DOMESTIC WORKER

Adhalrao Patil Shri Shivaji;Adsul Shri Anandrao Vithoba;Jagannath Dr. M.;Kalmadi Shri Suresh;Kanodia Shri Mahesh Kumar;Solanki Shri Bhupendrasinh Prabhatsinh;Verma Shri Ravi Prakash

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the number of children migrating or being trafficked to major cities to be employed as domestic workers in middle and upper class households is increasing;
- (b) if so, the details thereof;
- (c) whether these children are being exploited in many parts of the country;
- (d) if so, the steps taken/proposed to be taken to protect them from exploitation;
- (e) whether there is no law at present that directly covers the labour aspects of child domestic workers; and
- (f) if so, the measures taken by the Government to enact a law that directly covers the labour aspects of child domestic workers?

Answer

MINISTER OF LABOUR AND EMPLOYMENT(SHRI K. CHANDRASEKHAR RAO)

- (a) & (b): The number of children migrating to major cities and engaged as domestic workers is not maintained at the central level.
- (c) & (d): Sometimes, reports regarding alleged exploitation of domestic workers are received which are sent to State Government concerned for investigations.
- (e): Child Labour (Prohibition & Regulation) Act, 1986 prohibits employment of children in the hazardous occupations and processes, as listed in the Schedule of the Act. Remaining occupations and processes, which are not listed in the Schedule of the Act, are covered under Part-III of the Act, which regulates the working conditions of the children in other occupations and processes. Domestic work by children is not listed in the Schedule of the Act.
- (f): There is no proposal to enact a separate law for child domestic workers at present.